

- (b) Review by Government on the working of the above Centre.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 4093/01]... *(Interruptions)*...

**Report and Accounts (2000-2001) of the Gas Authority of India Limited,
New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR): Sir, I lay on the Table, under sub-Section (1) of Section 619-A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:-

- (a) Seventeenth Annual Report and Accounts of the Gas Authority of India Limited, New Delhi, for the year 2000-2001, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company. [Placed in Library. See No. L.T. 4738/01]
- I. Report and Accounts (2000-2001) of the Central Pulp and Paper Research Institute, Saharanpur and related papers.**
- II. Report and Accounts (2000-2001) of the National Institute of Design, Ahmedabad and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDI) : Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (i) (a) Annual Report and Accounts of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2000-2001, togetherwith the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute. *...(Interruptions)...* [Placed in Library. See No. L.T. 4767/01]

(ii) (a) Fortieth Annual Report and Accounts of the National Institute of Design, Ahmedabad for the year 2000-2001, togetherwith the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report. [Placed in Library. See No. L.T. 4596/01]

I. Notification of the Ministry of Commerce and Industry.

II. Report and Accounts (2000-2001) of the Spices Board, Cochin and related papers.

SHRI RAJIV PRATAP RUDI: Sir, I lay on the Table-
... (Interruptions)...

I. A copy (in English and Hindi) of the Ministry of Commerce and Industry Notification S.O. 819- (E) dated 23rd August, 2001 seeking to exempt EOU/EPZ/SEZ units from imposition of cess on export of spices, under sub section (3) of section 5 of the Spices Cess Act, 1986, alongwith delay Statement. [Placed in Library. See No. L.T. 4631/01]

II. A copy each (in English and Hindi) of the following papers, under section 25 of the Spices Board Act, 1986 :

(a) Annual Report of the Spices Board, Cochin, for the year 2000-2001.

(b) Annual Accounts of the Spices Board, Cochin, for the year 2000-2001, and the Audit Report thereon.

(c) Review by Government on the working of the above Board. [Placed in Library. See No. L.T. 4633/01]

I. Notifications of the Ministry of Finance.

II. Report on Trend and Progress of Housing in India, June 1999, of the National Housing Bank.

III. Report of the Comptroller and Auditor General of India for the year ended 31st March 2000.